

*Clauses 3 and 1, the Enacting Formula and the Title were added to the Bill.*

SHRI DALBIR SINGH: I beg to move:

"That the Bill be passed"

MR CHAIRMAN: The question is: "That the Bill be passed"

*The motion was adopted*

17.38 hrs.

WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY). I beg to move:

"That the Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, as passed by Rajya Sabha, be taken into consideration."

MR CHAIRMAN: The question is:

"That the Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR CHAIRMAN The question is:

"That clauses 2 to 6 stand part of the Bill"

*The motion was adopted*

*Clauses 2 to 6 were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI RAGHUNATHA REDDY: I beg to move:

"That the Bill be passed."

MR CHAIRMAN: The question is: "That the Bill be passed."

*The motion was adopted.*

17.40 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GUJARAT), 1974-75—  
*Contd.*

MR CHAIRMAN: Supplementary Demands for Grants (Gujarat)—Item No 10

DEMAND NO 3 ELECTIONS

MR CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs 60,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Election'."

DEMAND NO 18 REVENUE EXPENDITURE ON ENTERTAINMENT AND EDUCATION CESS

MR CHAIRMAN Motion moved.

"That a Supplementary sum not exceeding Rs. 45,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Revenue Expenditure on Entertainment and Education Cess'."

DEMAND NO 28. ADMINISTRATION OF INDIAN PARTNERSHIP ACT AND GENERAL INSURANCE

MR CHAIRMAN. Motion moved.

"That a Supplementary sum not exceeding Rs. 20,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the